# CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH. CIRCUIT SITTING AT GWALIOR

#### Original Application No. 655 of 2003

Gwalior, this the 28th day of October, 2003

Hon'ble Shri Shanker Raju, Judicial Member Hon'ble Shri Sarveshwar Jha, Administrative Member

H.C. Bhindwar, S/o. Shri Tularam Bhindwar, Aged 48 year, Occupation, service, presently posted as, Inspector, in the office of Narcotics Commissioner of India, Central Bureau of Narcotics, Mall Road, Morar, Gwalior-474006.

Applicant

(By Advocate - Shri Jitendra Sharma)

#### Versus

 Union of India, Through Secretary, Ministry of Finance, Department of Revenue, Government of India, New Delhi.

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- The Narcotics Commissioner of India, Central Bureau of Narcotics, 19 the, Mall Road, Morar, Gwalior-474006.
- 3. Deputy Narcotics Commissioner, Central Bureau of Narcotics, Mahaveer Nagar First, Jhalabad Road, Kota, Rajasthan 324005.

Respondents

### ORDER (Oral)

## By Shanker Raju, Judicial Member -

In the light of the contentions put-forth by the learned counsel for the applicant that after the punishment has attained the finality by its affirmation by the appellate and revisional authorities, modification of punishment by the Disciplinary authority is beyond its jurisdiction. It is further stated that the applicant has been imposed punishment of reduction of pay to a lower stage, whereas he has been brought down to the lowest of the stage.

2. As the representation preferred against the modification

order communicated to the applicant vide fax message dated 08.05.2001 is yet to be responded by the respondents, ends of justice would be met if the respondents are directed to consider the representation of the applicant in the light of the contentions raised by the applicant, by a detailed and speaking order to be passed within two months from the date of receipt of copy of this order.

3. Original Application stands disposed of accordingly.

(Sarveshwar Jha)
Administrative Member

(Shanker Raju)
Judicial Member

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